

RAJYA SABHA

Friday, the 16th December, 1960/the
25th Agrayayana, 1882 (Saka)

The House met at eleven of the
clock, MR. CHAIRMAN in the Chair.

ENQUIRY RE. CIRCULATION OF COPIES OF THE CONSTITUTION (NINTH AMENDMENT) BILL AND THE ACQUIRED TERRITO- RIES (MERGER) BILL TO MEM- BERS OF PARLIAMENT.

SHRI BHUPESH GUPTA (West Bengal): Before you start, Sir, I wish to draw, your attention to a matter which concerns this House—every Member of this House. You will remember, Sir, that on Wednesday, the 14th, I made a request that the Constitution (Ninth Amendment) Bill and the Acquired Territories (Merger) Bill should be circulated to us, since the matter had already been there before others. So far, Sir, this has not been done. Yet on Wednesday afternoon both these Bills had been circulated to Members of the Lok Sabha. I know there is a procedure there and they can perhaps circulate them before, but these Bills are generally circulated before to Members. The States Reorganisation Bill we got when it went to the State Legislatures. Up to now—I made enquiries last evening—the Notice Office have not received them because the Government has not made these things available to them. I am sure, Sir, you would not like Members to go round and beg things from the Lok Sabha Members. This is what I have got—this Bill.

MR. CHAIRMAN: So, you have got it.

SHRI BHUPESH GUPTA: Not from there, Sir.

MR. CHAIRMAN: Tell me, Mr. Bhupesh Gupta, if you did not get them from the Lok Sabha Members,

313 RS.—1.

from where and how did you get them?

SHRI BHUPESH GUPTA: Sir, I got them from the Lok Sabha Members.

MR. CHAIRMAN: So, you have already begged of them. All right.

SHRI BHUPESH GUPTA: Sir, I want to know one thing. I do not want to take him by surprise. We know that this House follows the House of Commons procedure and rules. Bills are to be secret, I am told. So long as they are not introduced, they are not given. I can understand that position generally. But these two Bills have never been secret. Here are the West Bengal proceedings. Dr. B. C. Roy says that he got . . .

MR. CHAIRMAN: You said all this the other day.

SHRI BHUPESH GUPTA: No, Sir; I did not say it. I have got the proceedings here. Dr. B. C. Roy says that he got the Constitution (Amendment) Bill from Shri Jatin Chakravarty.

MR. CHAIRMAN: All right.

SHRI BHUPESH GUPTA: As you know, Sir, the Bill is being introduced in the Lok Sabha. Why can it not be circulated to us? Here, Sir, the Statement of Objects and Reasons says that the States of Assam, Punjab and West Bengal have expressed their views. It is signed on the 12th December. On the 12th December, Sir, no Bill was before the West Bengal Council, I mean the Legislative Council, and the Legislative Council has adjourned without considering it and the West Bengal Assembly also has not considered this Bill. These false and misleading statements are contained in the Statement of Objects and Reasons.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, copies of the Bills were circulated to the Lok Sabha Members only yesterday afternoon and the Bill is going to be introduced there today. After all, Sir, three or four days later the Bill will be taken up here. I think the hon. Member and his other friends will get these copies today, by this afternoon.

MR. CHAIRMAN: By this afternoon the Bills will be circulated, and they were circulated there only yesterday afternoon.

SHRI BHUPESH GUPTA: No, Sir.

MR. CHAIRMAN: He says that.

SHRI BHUPESH GUPTA: Sir, I got it before.

MR. CHAIRMAN: You must have got it from somewhere else.

SHRI BHUPESH GUPTA: Sir, the point here is....

MR. CHAIRMAN: There is no Point. That will do.

SHRI BHUPESH GUPTA: How did it go, Sir, to West Bengal? Shri Jatin Chakravarty gave it to Dr. B. C. Roy. Sir, these are matters which should be enquired into, and he should explain why this Bill went to West Bengal in November.

SHRI SATYA NARAYAN SINHA: Sir, the hon. Member wants me to explain something which happened in West Bengal.

SHRI BHUPESH GUPTA: I think, Sir, the Government have violated every single rule.

MR. CHAIRMAN: As they always do. Is it not so?

SHRI BHUPESH GUPTA: I did not say that, Sir. I shall prove in the Committee of Privileges that they have been guilty of violating many rules in such matters.

ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing Monday, the 19th December, 1960 will consist of:—

- (1) Consideration and passing of the following Bills, as passed by the Lok Sabha:—

The Forward Contracts (Regulation) Amendment Bill, 1960;

The Preference Shares (Regulation of Dividends) Bill, 1960.

- (2) Consideration and return of the Indian Tariff (Amendment) Bill, 1960, as passed by the Lok Sabha.

- (3) Consideration of motion for concurrence for reference of the Maternity Benefit Bill, 1960, to a Joint Committee.

- (4) Consideration and passing of the following Bills, as passed by the Lok Sabha:—

The Preventive Detention (Continuance) Bill, 1960;

The Constitution (Ninth Amendment) Bill, 1960:

The Acquired Territories (Merger) Bill, 1960;

The Industrial Finance Corporation (Amendment) Bill, 1960.

- (5) Discussion on the international situation with particular reference to the matters that came up before the United Nations General Assembly in its current session, on a motion to be moved by the Prime Minister on Tuesday, the 20th December, after disposal of questions.

Time permitting, it is proposed to provide a discussion on a No-day-Yet-